

(1995) 05 AHC CK 0027

In the Allahabad High Court

Case No : Civil Miscellaneous Writ Petition No. 727 of 1995

Rubber Complex (India)

APPELLANT

Vs

Union of India (UOI)

RESPONDENT

Date of Decision : 25-05-1995

Acts Referred:

Citation : (1995) 79 ELT 19

Hon'ble Judges : R.A. Sharma, J;D.K. Seth, J

Bench : Division Bench

Judgement

1. The petitioner has filed this writ petition for a writ of mandamus directing the respondents not to recover the amount of duty and penalty, against which he has filed an appeal alongwith application for stay-cum-waiver.

2. From paragraph 7 of the writ petition it is apparent that tomorrow (26th May, 1995) is the date fixed for decision of appeal. The grievance of the petitioner is that he has fixed a date for disposal of the appeal without deciding the application for stay-cum-waiver. The said prayer is rejected. There may not be any necessity to pass any order on the stay application. This petition is, therefore, dismissed.

3. We hope and trust that the appeal will be decided in accordance with law by the appellate authority expeditiously.